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DA-98/96

15.2.96

CM

Hon'ble Shri K.D. Saha, Member (A)

Adjourned to 4.4.96 for admission.

→  
(K.D.Saha)  
Member (A)

2/6, 6.96

*B.S. D'Souza* SG(5)  
Shri B.S. D'Souza Registrar  
Since the Division Bench is not  
available on 2/6/96, this case be  
adjourned sine die till the Division  
Bench is available.

*V.N. B.*  
Register

3/08.10.96

None for the applicant.

Adjourned to 27.11.1996 for admission.

*(D. Purkayastha)*  
Member (J)

*(K.D.Saha)*  
Member (A)

4/16.1.1997

Shri Raj Kumar Sinha proxy counsel for Mr.

Gautam Saha is present. None for the respondents.

Notices were issued to the respondents on 12.12.1996.

W/s has not been filed. Put up on 26.2.1997 for W/s.

MPS.

( S.P.Sinha )  
Dy. Registrar I/c

4./ 27.11.96.

Shri Gautam Saha, counsel for the applicant.

Heard. Admit. Issue notices to the respondents to file written statement within four weeks. Rejoinder, if any, may be filed within two weeks thereafter.

List on 16.1.97 before the Dy. Registrar for completion of pleadings. Requisites to be filed within a week.

*Requisites filed  
on 4/12/96  
w/s*  
*Notice issued of  
Resp. No. 1 to 3 on  
12-12-96  
B/s*

/CBS/

(K.D. Saha)  
Member (A)

*W.M.*  
(V.N. Mehrotra)  
Vice-chairman

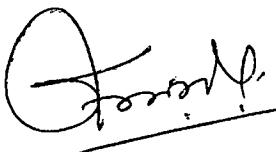
5/16.1.1997

Shri Raj Kumar Sinha proxy counsel for Mr. Gautam Saha is present. None for the respondents. Notices were issued to the respondents on 12.12.1996. W/s has not been filed. Put up on 26.2.1997 for W/s.

*S.P. Sinha*  
( S.P. Sinha )  
Dy. Registrar I/c.

3 on 12.12.

upon the respondents  
validly served under Order 5 Rule 19 A of the CPC, not  
standing the fact that acknowledgement having been lost  
or misplaced or for any other reason have not been received  
by the Tribunal within 30 days from the date of issuance  
of the notice. W/S has not been filed as yet. Put up on  
2.4.97 as last chance for filing W/S.

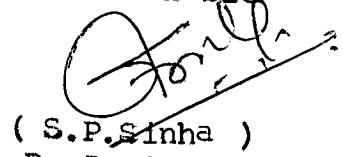


(S.P. Sinha)

Dy. Registrar I/C.

7/09/97/1997

None for the parties. No W/s has yet been filed  
though sufficient time was given therefore. In the  
circumstances, let it be listed before the Hon'ble  
Bench for direction on 14.5.1997.



( S.P. Sinha )  
Dy. Registrar I/C

8/14.05.97

W/s not filed so far. Four weeks further time is  
allowed for the same. Rejoinder may be filed within  
two weeks thereafter.

List on 01.08.1997 for direction.



( V.N. Mehrotra )  
Vice-Chairman

SKJ

9/01.08.97

W/s not filed so far. Four weeks further time  
is allowed for the same. Rejoinder may be filed within two  
weeks thereafter.

List for direction on 22.09.1997.



( V.N. Mehrotra )  
Vice-Chairman

SKJ

*Valakalakar  
filed on behalf  
of the Respondent  
M.R.  
7/13/97*

four weeks further time

Rejoinder may be filed within  
two weeks thereafter. List it on 4.2.98 for direction.

/CBS/

*S. Das Gupta*  
(S. Das Gupta)  
Member (A)

*V.N.*  
(V.N. Mehrotra)  
Vice-chairman

12

4.2.98

The counsel for the respondents state  
that he will file written statement today.  
The applicant is allowed three weeks time to file  
rejoinder. List for direction on 14.4.98.

*W/S on behalf  
of respondent  
No. 1 filed*

*No Topic  
D/12/98*

*R. Rangarajan*

(R. Rangarajan)  
Member (A)

*V.N.*  
(V.N. Mehrotra)  
Vice-Chairman

13./ 15.4.98. None for the applicant. W/S has been filed on behalf  
of the respondent No. 1. Rejoinder has not been filed. List it  
on 17.7.98 for direction.

/CBS/

*G. NARASIMHAM*  
(G. NARASIMHAM)  
MEMBER (J)

*per L.K.P.*  
(L.R.K. PRASAD)  
MEMBER (A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH PATNA

Order Sheet

..... Application No.... OA..98/96 ..... 199 in.....

Applicant (s) .... Respondent (s) ....

Advocate for Applicant (s) .... Advocate for Respondent (s) ....

Note of Registry

Orders of the Tribunal

14 /8.7.98 None for the applicant. Rejoinder has not been filed. It may be filed within 3 weeks. List on 9.9.98 for direction.

  
(L.R.K. Prasad)

AKJ.

Member (A)

  
(V.N. Mehrotra)

Vice-Chairman

15/09.09.98

Rejoinder not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within three weeks thereafter.

List on 04.12.1998 for direction.

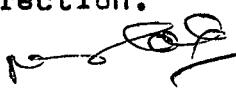
  
SKJ

(L.R.K. Prasad)  
Member (A)

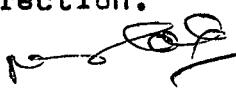
  
(V.N. Mehrotra)  
Vice-Chairman

16/ 4.12.98.

Three weeks further time is allowed for filing rejoinder. List it on 15.2.99 for direction.

  
/CBS

  
(LAKSHMAN JHA)  
MEMBER (J)

  
(L.R.K. PRASAD)  
MEMBER (A)

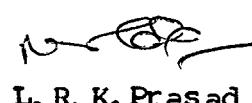
17/15.2.2999

None for the applicant.

Two weeks further time is allowed to file rejoinder. List it for direction on 21.4.1999.

  
MPS.

(Lakshman Jha)  
Member (J)

  
(L.R.K. Prasad)  
Member (A)

18/21.4.99 None for the parties.

WS has already been filed. However, inspite of sufficient time given rejoinder has not filed. List it on 1.7.99 for hearing. In the meanwhile, the applicant is directed to file rejoinder.

AKJ

(LAKSHMAN JHA)  
MEMBER-J

(L.R.K.PRASAD)  
MEMBER-A

19/01.07.99 For want of time, hearing is adjourned  
12.08.1999.

SKJ

(L.R.K.Prasad)  
Member(A)

(S.Narayan)  
Vice-Chairman

19/12.8.1999 For want of time, list it for hearing  
on 1.9.1999.

MES.

(Lakshman Jha)  
Member (J)

(L.R.K.Prasad)  
Member (A)

20/1.9.1999 Shri Gautam Saha, counsel for the applicant.  
None for the respondents.

Let it be listed for hearing on 14.10.1999.  
If no appearance is made on behalf of the respondents  
on the next date, the case shall be disposed of  
on ex-parte basis.

MES.

(Lakshman Jha)  
Member (J)

(L.R.K.Prasad)  
Member (A)

21/14.10.99

None for the parties.

List it for hearing on 30.11.1999.

AKJ

(L.JHA)  
MEMBER (J)

(L.R.K.PRASAD)  
MEMBER(A)

22/30.11.99 List it for hearing on 27.12.1999

AKJ  
(L.JHA)  
MEMBER(J)(L.R.K.PRASAD)  
MEMBER(A)

23/27.12.99

~~Not available~~

SRK

(Lakshman Jha)  
MEMBER(J)

24./ 11.2.2000.

For want of time, hearing is adjourned to 31.3.2000.

/CBS/

(L. HINGLIAN A)  
MEMBER (A)(S. NARAYAN)  
VICE-CHAIRMAN24/31.03.2000 None for the parties. Put-up again on  
17.04.2000 for hearing. In case nobody appears on behalf  
of them applicant on the next date, it will be dismissed  
for default.

SKJ (L.R.K.Prasad)/M(A)

(S.Narayan)/V.C.

25./ 17.4.2000.

For want of time, hearing is adjourned to 25.5.2000.

/CBS/ (L.R.K. PRASAD)  
MEMBER (A)(S. NARAYAN)  
VICE-CHAIRMAN

26/25.05.2000 : None appears on behalf of either side.

In view of the earlier order dated, 31.03.2000,  
this OA is dismissed for default.

SKJ (L. R. K. Prasad)/M(A)

(S.Naray an)/V.C.